



# भारत का राजपत्र The Gazette of India

असाधारण  
EXTRAORDINARY

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PART II—Section 1

प्राधिकार से प्रकाशित  
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS  
(Legislative Department)

New Delhi, the 18th May, 1984/Vaisakha 28, 1906 (Saka)

The following Act of Parliament received the assent of the President on the 18th May, 1984, and is hereby published for general information:—

THE NATIONAL SECURITY (AMENDMENT) ACT, 1984

No. 24 OF 1984

[18th May, 1984.]

An Act to amend the National Security Act, 1980, in its application to the State of Punjab and the Union territory of Chandigarh.

Be it enacted by Parliament in the Thirty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the National Security (Amendment) Act, 1984.

(2) It shall be deemed to have come into force on the 5th day of April, 1984.

2. The National Security Act, 1980 (hereinafter referred to as the principal Act) shall, in its application to the State of Punjab and the Union territory of Chandigarh, have effect subject to the amendments specified in sections 3 to 5.

Short title and commencement.

Amendment of Act 65 of 1980 in its application to Punjab and Chandigarh.

Amend-  
ment of  
section 3.

3. In sub-section (4) of section 3 of the principal Act, in the proviso,—

(a) for the words "ten days", the words "fifteen days" shall be substituted;

(b) for the words "fifteen days", the words "twenty days" shall be substituted.

Amend-  
ment of  
section 8.

4. In section 8 of the principal Act, in sub-section (1), for the words "ten days", the words "fifteen days" shall be substituted.

Insertion  
of new  
section  
14A.

5. In the principal Act, after section 14, the following section shall be inserted, namely:—

Circum-  
stances in  
which per-  
sons may  
be detained  
for periods  
longer  
than three  
months  
without  
obtaining  
the  
opinion  
of Advisory  
Boards.

'14A. (1) Notwithstanding anything contained in the foregoing provisions of this Act, any person in respect of whom an order of detention has been made under this Act at any time before the 3rd day of April, 1985 may be detained without obtaining the opinion of the Advisory Board for a period longer than three months, but not exceeding six months, from the date of his detention where such person had been detained with a view to preventing him from acting, in any disturbed area, in any manner prejudicial to—

(a) the defence of India; or

(b) the security of India; or

(c) the security of the State; or

(d) the maintenance of public order; or

(e) the maintenance of supplies and services essential to the community.

*Explanation 1.*—The provisions of the *Explanation* to sub-section (2) of section 3 shall apply for the purposes of this sub-section as they apply for the purposes of that sub-section.

*Explanation 2.*—In this sub-section, "disturbed area" means any area which is for the time being declared by notification under section 3 of the Punjab Disturbed Areas Act, 1983, or under section 3 of the Chandigarh Disturbed Areas Act, 1983, to be a disturbed area.

32 of 1983.  
33 of 1983.

(2) In the case of any person to whom sub-section (1) applies, sections 10 to 13 shall have effect subject to the following modifications, namely:—

(a) in section 10, for the words "shall, within three weeks", the words "shall, within four months and two weeks" shall be substituted;

(b) in section 11,—

(i) in sub-section (1), for the words "seven weeks", the words "five months and three weeks" shall be substituted;

(ii) in sub-section (2), for the words "detention of the person concerned", the words "continued detention of the person concerned" shall be substituted;

(c) in section 12, for the words "for the detention", at both the places where they occur, the words "for the continued detention" shall be substituted;

(d) in section 13, for the words "twelve months", the words "two years" shall be substituted.

5 of 1984.

6. (1) The National Security (Amendment) Ordinance, 1984, is hereby repealed.

Repeal  
and  
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

R. V. S. PERI SASTRI,

Secy. to the Govt. of India.